

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.102
C.P.(IB)/211(AHM)2024

Proceedings under Section 9 IBC

IN THE MATTER OF:

Riddi Sidhhi Metals Through its Partner Mr. hardik jain
V/s
Aquarius H2o Dynamics Private Limited

.....Applicant

.....Respondent

Order delivered on: 01/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Prachi Shah, Advocate
For the Respondent :

ORDER
(Hybrid Mode)

It is submitted by the learned Counsel for the applicant that to rectify the defects in the annexures, revised signed documents has been uploaded on 13.06.2024 and physical copy is not available. However, on perusal it is seen, the same has been filed without any supporting affidavit.

Further, the partnership deed in vernacular language has been annexed along with translation but without declaring it is true translation of the partnership deed.

Learned Counsel for the applicant seeks and granted one week's more time to rectify comply the same.

Re-list on 12.07.2024.

-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-
SHAMMI KHAN
MEMBER (JUDICIAL)